IN THE COURT OF THE HONBLE LXXXIX ADDL. CITY CIVIL AND SESSIONS JUDGE (COMMERCIAL COURT) AT BENGALURU (CCH-86)
Com. A. A. No. 205/2026

Between: -

M/s. Electronica Finance Limited
Having its branch office at Upnit No. F-1, First Floor, No.1/4, 10th Cross, 4th Main Road, MC layout, Vijayanagar, Bengaluru-560 040,
Represented by its Assistant Manager Collection & Authorized Officer
Sri. Jesu Prashanth **Petitioner**
AND
M/s. SPN Tech Engineerings & others **Respondent**

SUMMONS TO THE RESPONDENT BY WAY OF PAPER PUBLICATION UNDER ORDER V RULE 20 (1A) R/W SEC.151 OF CODE OF CIVIL PROCEDURE

1. M/s. SPN Tech Engineerings Ground Floor, No. 22, 6th cross, Shaneshwara layout, Sriganda Nagara, V-Post, Hegganahalli, Banglore-560091. Mob: 9916315920.
2. Mrs. Poornima M.V. Aged about 46 years, #64 Achalu, PO Achalu Ramanagar, Bengaluru - 562117. Mob: 9916315920.
3. Mr. Suresh. R Aged about 30 years, Shettigere, Kothagere Hobli, Kunigal Taluk, Tumkur-572130. Mob: 74063986. **Respondents**

Whereas the **M/s. Electronica Finance Limited,** has instituted a Petition for Arbitration Application against you under Section 9 of the Arbitration and Conciliation (Amendment) Act, 2015 for **appointment of court receiver to take custody of the schedule assets mentioned in the application, assistance of jurisdictional police to take custody of the schedule asset and such other interim measures of protection as may appear to this hon'ble court.** You are here by summoned in person or by a pleader, at the Commercial Court Hall No.86 on **07.12.2026** at 11 am. to answer the claims and you are directed to produce on that
day all the documents upon which you intend to rely in support of your defense.
Take notice in case on non-appearance on the day above mentioned, the above suit will be heard and determined in your absence.
Given under my hand and the seal of the court this **05.11.2026**

BY ORDER OF THE COURT
Assistant Registrar
Commercial Court, Bengaluru.

Advocate for Petitioner,
J.S. Advocates and Legal Consultants,
No.56/1-1, 4th Main, 18th Cross, Opposite to Union Bank, Malleshwaram West, Bengaluru-560055.

FORM A
PUBLIC ANNOUNCEMENT
[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]
FOR THE ATTENTION OF THE STAKEHOLDERS OF DKMS BMST FOUNDATION INDIA

RELEVANT PARTICULARS

1.	Name of the Corporate Debtor	DKMS BMST FOUNDATION INDIA
2.	Date of Incorporation of the Corporate Debtor	06th August 2015
3.	Authority under which the Corporate Debtor is incorporated/ registered	Companies Act 2013, ROC Bangalore
4.	Corporate Identity Number of the Corporate Debtor	U74900KA2015NPL082065
5.	Address of the Registered Office and Principal Office (if any) of the Corporate Debtor	New Thippasandra Main Road HAL III Stage, Bangalore, Bangalore, Karnataka, India,560075
6.	Liquidation commencement date of the Corporate Debtor	04th November 2026
7.	Name of the Liquidator: Address of the Liquidator: Email address of the Liquidator: Telephone number of the Liquidator: Registration number of the Liquidator:	Ganesh Panduranga Pai No. 68, 6B, 6th Floor, Chitrapur Bhawan 8th Main, 15th Cross Malleshwaram Bangalore 560055 pragnya.cas@gmail.com 9845666596; 080-23565641 IBBI/IPA-001/IP-P01313/2018-19/12054
8.	Last date of Submission of claims	04th December 2026

Notice is hereby given that DKMS BMST FOUNDATION INDIA commenced the voluntary liquidation on 04th November 2026.
The stakeholders of DKMS BMST FOUNDATION INDIA are hereby called upon to submit proof of their claims, on or before 04th December 2026, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Ganesh Panduranga Pai
Insolvency Professional
IBBI/IPA-001/IP-P01313/2018-19/12054
Place : Bangalore
Date : 07-11-2026.

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following share certificate(s) issued by 3M India Limited ("the Company") are stated to have been lost or misplaced and the registered share holder(s) applied for issue of duplicate share certificate(s).

FOLIO NO	REGISTERED SHARE HOLDER(S)	CERT NO	DIST FROM	DIST TO	EQUITY SHARES
B3M015707	KANTA DEVI SHARMA	17318	08538441	08538500	60

Any person who has/have a claim in respect of the said certificate(s) should lodge his/her/their claim with all supporting documents with the Company or Kfin Technologies Ltd, Selenium Tower B, Plot 31-32, Gachibowli, Financial district, Hyderabad-500032. If no valid and legitimate claim is received within 15 days from the date of publication of this notice, the Company will proceed to issue duplicate share certificate(s) to the share holder(s) listed above and no further claim would be entertained from any other person(s).

Kanta Devi Sharma
(Name as per share certificate)
Date: 07/11/2026 Place: Bikaner

PUNE COMMISSION
Under the Consumer Protection Act, 2019

Telephone No.: 020-26139191
Email: Confo-pu-mh@nic.in
Website:
4th Floor, NewAdministrative Building A Wing
Opp Council Hall, Sadhu Waswani Chowk
District - Pune, Maharashtra

CONSUMER CASE NO. DC/490/CC/106/2025

RAHUL CHANDRAKANT CHIKURDE **Versus** ....Petitioner/Appellant
BYJUS RAVINDRAN .....Opposite Party/Respondent(s)
To,

Opposite Party / Respondent Name:
1. **Byjus Ravindran** Byjus, 2nd Floor, Tower D, IBC Knowledge Park, 4/1 Bannergatta Main Road, Bangalore, Karnataka, Bengaluru Urban-560076
2. **Divya Gokulnath Alias Divya Byjus Ravindran** Byjus, 2floor, Tower D, IBC Knowledge Park, Bannergatta Main Road, Karnataka, Bengaluru Urban- 560076
3. **Head Byjus Tuition Center,** Byjus Tuition Center, 1st Floor Kohli Chambers 7/2/1 A-b, Katraj Opposit Bharati Vidyapeeth, Maharashtra, Pune- 411046

PUBLIC NOTICE

Whereas, the complainant above mentioned has filed the complaint before the District Consumer Disputes Redressal Commission, Pune District, Pune.
TAKE FURTHER NOTICE that the complaint is listed for hearing before the District Commission, Pune of 30/11/2026 at 10.30 A.M. at the above address.
TAKE FURTHER NOTICE If the opposite party fails to attend on the aforesaid date, time, and place either in person or through his authorised agent the Commission may in its discretion decide the complaint as ex parte.
Dated, Pune, on this 13-October-2026 (SEAL)
Sd/-
Registrar,
District Consumer Disputes Redressal Forum, Pune

EQUITAS SMALL FINANCE BANK LIMITED
Regd. Office: 4th Flr, Phase II, Spencer Plaza, 769, Mount Road, Anna Salai, Chennai-2
Tel: 044-4299 5000 Fax: 044-4299 5050
Website: www.equitas.bank.in

NOTICE OF GOLD JEWELLERY AUCTION SALE

This notice is addressed to the general public and to all individuals who obtained gold loans from our bank branches but failed to repay them satisfactorily. Despite multiple notices requesting for repayment, the pledged jewellery associated with the loan accounts listed below will be sold via public auction at the under mentioned specified branches, on specific dates and times. Should the physical auction prove unsuccessful, an electronic auction (E-Auction) will be conducted on 10/11/2026 day.

Date: 09.11.2026 | Time: 10.00am Onwards
Place of Auction: EQUITAS SMALL FINANCE BANK LIMITED

LOCATION	BRANCH NAME	LOAN NUMBERS
BENGALURU	INDIRA NAGAR	700013126950/GL1001202713
BENGALURU	RAJAJI NAGAR	700013331496/GL1001236385
BENGALURU	YELAHANKA	700013338788/GL1001238415
MYSURU	K R NAGAR	700013811442/GL1001326132 700013568032/GL1001277784 700014001911/GL1001356573
TUMAKURU	TIPTUR	700013339164/GL1001238491
SHIMOGA	SHIVAMOGGA	700013359858/GL1001244047
HASSAN	HASSAN	700013121649/GL1001202042

Note: 1. The customers who wish to redeem their jewellery may remit the total outstanding amount at the respective bank branches prior to the auction. 2. The bidders should provide their proof of identity, Income Tax PAN card, GST No. (for authorised organizations/companies). 3. An Earnest Money Deposit (EMD) of Rs.1,00,000/- must be remitted before the auction.

Place: Bengaluru
Date: November 7, 2026
for **Equitas Small Finance Bank Limited,**
Authorised Signatory

POONAWALLA FINCORP LIMITED
Corporate Office : Unit No. 2401, 24th Floor, Altimus, Dr. G M Bhosale Marg, Worli Mumbai – 400 018, Maharashtra
Registered Office : 201 and 202, 2nd Floor, AP81, Koregaon Park Annex, Mundhwa Pune – 411 036, Maharashtra

PUBLIC NOTICE FOR AUCTION OF GOLD JEWELRY

The borrower(s) concerned and the public at large, are hereby informed that a public auction is proposed to be conducted of gold jewelry deposited as security in the loan accounts listed below. These items were deposited as security by the borrowers who have defaulted repaying their dues as per the Standard Terms and Conditions, despite reminders issued by Poonawalla Fincorp Limited (PFL) directing them to clear their respective outstanding amounts.
PFL had earlier issued notices granting borrower(s) 90 days' time to repay the full outstanding dues in their respective loan accounts. As the borrowers have failed to regularize their accounts, PFL, in exercise of its rights under the Standard Terms and Conditions and applicable law, has decided to enforce the security created and proceed with the sale of gold jewelry by way of public auction to recover the outstanding dues.
Public auction of the gold jewelry in the following loan accounts will be conducted on **12.11.2026** from 11:00 AM onwards at the following Centres:
1. First Floor, Property Bearing Municipal No. 154 (Earlier Site No. (154), PID No. 14-99-154, Present BBMP E-PID No. 7683336154, 2nd Stage, 2nd Phase, West of Chord, Road,Mahalakshmipuram, BBMP Ward No. 14 (Nagapura), Bangaluru, Karnataka-560086.
2. First Floor, Shameem Tower, Block No. 02, Ward No. 19, PID No. 19-2-524-106, Kataripalya, Indras Mohalla, Mulbagal Road, Kolar, Karnataka-563101.
3. First Floor, Devangi Complex, Land Bearing S No. /CTS No. 2072906381, Ward No. 04, Kuvempu Road, Jail Circle, Shivamogga, Karnataka-577201.

Any change in venue or date will be displayed at the auction center. If, for any reason, the auction of any deposited security cannot be conducted or completed on the scheduled date mentioned herein, PFL reserves the right to conduct or reschedule the said auction on any subsequent date and time with same terms and conditions with further notice. If the borrower is deceased, then all the conditions pertaining to auction will be applicable to the nominee/legal heir.
Details of loans taken for auction:

Sl. No.	Loan Account No/s	Borrower Name	Loan Amount (Rs.)	Dues (Rs.)	Number of Jewelry Items	Gross Weight of Jewelry (gm)	Auction Place	Branch Address
1	GL029014000000248324	HARSHA N	119000	130095	1	10.24	BANGALORE-MAHALAXMI LAYOUT	First Floor, Property Bearing Municipal No. 154 (Earlier Site No. (154), PID No. 14-99-154, Present BBMP E-PID No. 7683336154, 2nd Stage, 2nd Phase, West of Chord Road, Mahalakshmipuram, BBMP Ward No. 14 (Nagapura), Bangaluru, Karnataka-560086
2	GL029081000000287251	NAVEN KUMAR A	169400	185062	8	14.4	Kolar- KGF Road	First Floor, Shameem Tower, Block No. 02, Ward No. 19, PID No. 19-2-524-106, Kataripalya, Indras Mohalla, Mulbagal Road, Kolar, Karnataka- 563101
3	GL029042000000258220	SUDEEPA R	59000	66139	3	5.9	Shivamogga-Jail Circle	First Floor, Devangi Complex, Land Bearing S No. /CTS No. 2072906381, Ward No. 04, Kuvempu Road, Jail Circle, Shivamogga, Karnataka-577201
4	GL029122000000264427	NAGENDRA R	39700	45330	2	3.482	Kolar- KGF Road	First Floor, Shameem Tower, Block No. 02, Ward No. 19, PID No. 19-2-524-106, Kataripalya, Indras Mohalla, Mulbagal Road, Kolar, Karnataka- 563101
5	GL029018000000267942	GAYITHRAMMA GAYITHRAMMA	67000	75033	2	5.8	BANGALORE-MAHALAXMI LAYOUT	First Floor, Property Bearing Municipal No. 154 (Earlier Site No. (154), PID No. 14-99-154, Present BBMP E-PID No. 7683336154, 2nd Stage, 2nd Phase, West of Chord Road, Mahalakshmipuram, BBMP Ward No. 14 (Nagapura), Bangaluru, Karnataka-560086
6	GL029014000000266151	RAVICHANDRA V	223500	241559	4	26.44	BANGALORE-MAHALAXMI LAYOUT	First Floor, Property Bearing Municipal No. 154 (Earlier Site No. (154), PID No. 14-99-154, Present BBMP E-PID No. 7683336154, 2nd Stage, 2nd Phase, West of Chord Road, Mahalakshmipuram, BBMP Ward No. 14 (Nagapura), Bangaluru, Karnataka-560086
7	GL029202000000301031	K RAVI	250000	266861	11	24.5	BANGALORE-MAHALAXMI LAYOUT	First Floor, Property Bearing Municipal No. 154 (Earlier Site No. (154), PID No. 14-99-154, Present BBMP E-PID No. 7683336154, 2nd Stage, 2nd Phase, West of Chord Road, Mahalakshmipuram, BBMP Ward No. 14 (Nagapura), Bangaluru, Karnataka-560086
8	GL029042000000288621	SOUMYA R	154000	168310	6	13.4	Shivamogga-Jail Circle	First Floor, Devangi Complex, Land Bearing S No. /CTS No. 2072906381, Ward No. 04, Kuvempu Road, Jail Circle, Shivamogga, Karnataka-577201
9	GL029121000000301228	CHALAPATHI N N	250000	267252	2	22.605	Kolar- KGF Road	First Floor, Shameem Tower, Block No. 02, Ward No. 19, PID No. 19-2-524-106, Kataripalya, Indras Mohalla, Mulbagal Road, Kolar, Karnataka- 563101
10	GL029121000000279565	RAJESH H N	123300	135680	2	12.53	Kolar- KGF Road	First Floor, Shameem Tower, Block No. 02, Ward No. 19, PID No. 19-2-524-106, Kataripalya, Indras Mohalla, Mulbagal Road, Kolar, Karnataka- 563101
11	GL029203000000284444	CHANDAN P	129800	141249	8	11.96	BANGALORE-MAHALAXMI LAYOUT	First Floor, Property Bearing Municipal No. 154 (Earlier Site No. (154), PID No. 14-99-154, Present BBMP E-PID No. 7683336154, 2nd Stage, 2nd Phase, West of Chord Road, Mahalakshmipuram, BBMP Ward No. 14 (Nagapura), Bangaluru, Karnataka-560086
12	GL029205000000301279	NATARAJ B M	87000	94852	3	8.2	BANGALORE-MAHALAXMI LAYOUT	First Floor, Property Bearing Municipal No. 154 (Earlier Site No. (154), PID No. 14-99-154, Present BBMP E-PID No. 7683336154, 2nd Stage, 2nd Phase, West of Chord Road, Mahalakshmipuram, BBMP Ward No. 14 (Nagapura), Bangaluru, Karnataka-560086
13	GL029042000000283270	SHOAIB KHAN A	392000	421664	1	40.5	Shivamogga-Jail Circle	First Floor, Devangi Complex, Land Bearing S No. /CTS No. 2072906381, Ward No. 04, Kuvempu Road, Jail Circle, Shivamogga, Karnataka-577201
14	GL029122000000273391	CHANDRASHEKARA V	318000	343396	1	28.801	Kolar- KGF Road	First Floor, Shameem Tower, Block No. 02, Ward No. 19, PID No. 19-2-524-106, Kataripalya, Indras Mohalla, Mulbagal Road, Kolar, Karnataka- 563101
15	GL029202000000299985	SIDDAGANGAMMA SIDDAGANGAMMA	472000	499473	5	43.7	BANGALORE-MAHALAXMI LAYOUT	First Floor, Property Bearing Municipal No. 154 (Earlier Site No. (154), PID No. 14-99-154, Present BBMP E-PID No. 7683336154, 2nd Stage, 2nd Phase, West of Chord Road, Mahalakshmipuram, BBMP Ward No. 14 (Nagapura), Bangaluru, Karnataka-560086
16	GL029122000000254712	M TEJ KUMAR	248500	264963	6	23.838	Kolar- KGF Road	First Floor, Shameem Tower, Block No. 02, Ward No. 19, PID No. 19-2-524-106, Kataripalya, Indras Mohalla, Mulbagal Road, Kolar, Karnataka- 563101

Terms and Conditions:
1. The Auction shall be carried out strictly on an "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis and PFL does not make any representation or warranties, express or implied regarding the quality, caratage, purity, weight or valuation of the said gold jewelry.
2. Prospective bidders shall produce valid PAN Card, Aadhaar Card and other KYC documents before participating in the auction and such documents shall be suitably verified by PFL.
3. Prospective bidders are solely responsible for inspecting and satisfying themselves regarding the condition, caratage, purity, weight or valuation of the said gold jewelry prior to placing their bids. Inspection of Gold will be permitted to the prospective bidders on the date of auction and scheduled auction site. No objections, claims or references shall be entertained in relation to the Gold after the commencement of auction proceedings.
4. All bids shall be subject to a minimum reserve price determined by PFL in accordance with applicable regulatory norms. PFL retains sole discretion to finalize the reserve price and impose any additional conditions as deemed necessary.
5. The bidder shall not amend, modify, or withdraw its bid once it is received by PFL. PFL shall be entitled to forfeit the minimum reserve price if the bidder amends, modifies or withdraws the original bid without the consent of PFL.
6. The bids received by PFL will be opened on the date of the auction and the highest bidder would be considered as the successful bidder, subject to deposit of the balance bid amount (after adjusting the minimum reserve price already paid) immediately upon completion of the auction and in any event not later than communicated by PFL.
7. PFL reserves the right to postpone, adjourn, modify, suspend, or cancel the auction proceedings without prior notice and without assigning any reason. PFL also reserves the right to accept or reject any bid(s), in whole or in part, and any such decision shall be final and binding on all the participants.
8. Details of defaulting borrower(s), the deposited jewelry and other details have been displayed at the respective branches.
9. The defaulting Borrower(s) may redeem the said gold jewelry by clearing entire outstanding dues and by closing or regularizing the loan account at any time before the scheduled date and commencement of the auction. Failing such payment, the said gold jewelry shall be sold by public auction, and any residual dues shall remain recoverable from the borrower(s). Accounts closed or regularized after publication of this notice shall be liable for proportionate publication and auction expenses.
10. Borrowers are requested to submit/update their latest bank account details to enable timely refund of excess auction proceeds, if any.

For detailed information, terms and conditions, contact the branch office concerned of Poonawalla Fincorp Limited.
Date : 07.11.2026
Place : Shivamogga, Kolar, Bengaluru.
Authorised Officer
For Poonawalla Fincorp Limited

CHANGE OF NAME

I, **Sunil D**, aged about 37 years, R/a. 494, 7th Main, 80ft Road, Indira Street Aralimara Road, Subbaiahna Palya, Bangalore-560033, do hereby declare that I have changed my name from **Hubert Sunil** to **Sunil D,** vide affidavit dated 04.11.2026, sworn to before G. Dayananda, Advocate & Notary, Govt. of India, Bangalore.

MANIPAL HOUSING FINANCE SYNDICATE LIMITED
Regd.Office: "Manipal House"
Tile Factory Road, Manipal-576 104 Udupi Dist.
CIN: U65922KA1986PLC007396
e-mail: investorrelations@manipalhousing.com
Website: www.manipalhousing.com

Transfer of Equity shares of the Company to Investor Education and Protection Fund (IEPF) Authority

Notice is hereby given to the shareholders of Manipal Housing Finance Syndicate Ltd. ("the Company") whose shares are required to be transferred to the Investor Education and Protection Fund ("IEPF") Authority in accordance with the section 124(6) of the Company Act, 2013 ("the Provisions") and Rule 6(3) of the IEPF Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"). As per the provisions, all shares in respect of which dividend have remained unpaid or unclaimed for seven consecutive or more shall be transferred to IEPF Authority.
The dividend amount for the year 2018-19 unclaimed for a period of seven years is due for transfer to the IEPF. Accordingly, the Company will be transferring the equity shares corresponding to the dividend which remained unpaid or unclaimed for a period of last seven years to IEPF Authority in accordance with the Rules from time to time.
The Company will be communicating individually to the concerned shareholders whose shares are liable to be transferred to IEPF. The Company has also uploaded full details of such shareholders and shares due for transfer to the above Account on its website at **www.manipalhousing.com.** The shareholders may also note that both the unclaimed dividend and shares transferred to IEPF including all benefits accruing to such shares, if any, can be claimed back by them from IEPF after following the procedure as prescribed under the Rules.
The shareholders who have not claimed their dividend, can write to the Company Secretary at the Registered Office / Corporate Office mentioned above or email at **investorrelations@manipalhousing.com** for making a valid claim for the unclaimed dividend lying with the company failing which the relevant shares will be transferred to IEPF, without further notice in this regard, in accordance with the Rules from time to time.

For Manipal Housing Finance Syndicate Ltd
Sd/-
T Sunil Pai
Executive Director
(DIN 00101564)

केनरा बैंक Canara Bank
सिंडिकेट Syndicate

ARM BRANCH - II
2nd Floor, Circle Office, Spencer Towers, No.86, M G Road, Bengaluru-560001.
Telephone numbers : 080-25310099, 080-25310181
e-mail : cb6298@canarabank.com

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
(Under Rule 8(6) of the Security Interest (Enforcement) Rules 2002)

E-Auction sale notice for sale of Immovable property under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to rule 8(6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described Immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of ARM-2 Branch, Bengaluru of the Canara Bank, will be sold on "As is where is", "As is what is", and "Whatever there is" basis on **26.11.2026 from 01.00 PM. to 03.00 PM.** [with unlimited extension of 5 minutes duration each till the conclusion of sale], through E-Auction under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. The Earnest Money shall be Deposited by way of E-Wallet of **M/s PSB Alliance Private Limited** (https://baanknet.com/) portal directly or by generating the Challan therein to deposit the EMD through RTGS/NEFT in the account details as mentioned in the said challan on or before **25.11. 2026.**

Sl. No.	Borrower's Name	Total Liabilities as per Sale Notice	Details and full description of the properties (Name of owner/mortgagor to be mentioned)	Reserve Price & EMD
1	**1.M/s Proculture Farms and Foods(P) Ltd,** No. 2, 11th Cross, Brindavan Layout, Horamavu, Bengaluru-560043. **2.Mr. Chandra Paul Koppalu**, Flat No.303, J R Arcade, 2nd Cross, J R Layout, Chelekere, Kalyan Nagar, Bengaluru-560043. **3.Mr.Eugene Sumanth Martin,** No.684, 7th Cross, 3rd Phase, J P Nagar, Bengaluru-560078. **4.Mr. K Vankata Subramanyam,** S/o Mr. K Radhakrishnaiah, No.36-3-1A, Beside Halu Veerasagara, Main Road, Attur, Yelahanka, Bengaluru-560064.	**Rs. 10,29,51,063/- (Rupees Ten crores twenty nine lakhs fifty one thousand sixty three only)** plus further interest thereon from **05.11.2026** along with expenses, other charges, etc.	All that piece and parcel of the property bearing Southern portion of the Site No.01, old Gramatana Assessment No. 36/3 and measuring about East to West 58 feet and North to South 42'6 feet and Totally measuring about 2465 Sq.ft and now the said property stands within the limits of BBMP Bangalore and assigned to new Municipal No. 251/1151/36/3/1, ward no.3 ,Attur layout, off Veerasandra, Main Road, Yelahanka hobli,Bangalore-560064. and sital area consists Stilt, ground, first and second floors residential building with having all civic amenities and **bounded on: East by:** House belongs to M Muniyappa; **West by:** Property belongs to M. Muniyappa; **North by:** Norther portion of the property bearing No.1, belongs to Ramamurthy; **South by:** Road; Total extent of Site: 2465 Sq.ft; **Type of Property:** Residential Building having GF+3 Upper floors. **Owner of the Property:** Sri K V Subramanyam	**Reserve Price : Rs.2,64,50,000/-** **EMD : Rs. 26,45,000/-**

Other terms and conditions: (a) Auction / bidding shall be only through "Online Electronic Bidding" through the website https://baanknet.com/ Bidders are advised to go through the website for detailed terms before taking part in the e-auction sale proceedings. **(b)** The property can be inspected, with Prior Appointment with Authorised Officer. **(c)** The property will be sold for the price which is more than the Reserve Price and the participating bidders may improve their offer further during auction process. **(d)** EMD amount of 10% of the Reserve Price is to be deposited in E-Wallet of M/s PSB Alliance Private Limited (BAANKNET) portal directly or by generating the Challan therein to deposit the EMD through RTGS/NEFT in the account details as mentioned in the said challan. **(e)** After payment of the EMD amount, the intending bidders should submit a copy of the following documents/details on or before **25.11.2026**, to Canara Bank, ARM Branch II Bangalore by hand OR Email. **i.**Demand Draft/Pay order towards EMD amount. If paid through RTGS/NEFT Acknowledgement receipt thereof with UTR No. **ii.**Photocopies of PAN Card, ID Proof and Address proof. However, successful bidder would have to produce these documents in original to the Bank at the time of making payment of balance amount of 25% of bid amount. **iii.**Bid Form. The intending bidders should register their names at portal https://baanknet.com/ and get their User ID and password free of cost. Prospective bidder may avail online training on E- auction from the service provider, M/s.PSB Alliance (BAANKNET)-e- mail: support.baanknet@psballiance.com EMD deposited by the unsuccessful bidder shall be refunded to them. The EMD/Sale proceeds shall not carry any interest. **(f)** Auction would commence at Reserve Price, as mentioned above. Bidders shall improve their offers in multiplies of Rs.1,00,000/-. The bidder who submits the highest bid (not below the Reserve price) on closure of 'Online' auction shall be declared as successful bidder. Sale shall be confirmed in favour of the successful bidder, subject to confirmation of the same by the secured creditor. **(g)** The successful bidder shall deposit 25% of the sale price (inclusive of EMD already paid), immediately on declaring him/her as the successful bidder and the balance within 15 days from the date of confirmation of sale by the secured creditor. If the successful bidder fails to pay the sale price, the deposit made by him shall be forfeited by the Authorized Officer without any notice and property shall forthwith be put up for sale again. This amount shall be deposited by way of Demand draft in favour of Authorized Officer, Canara Bank, ARM II Branch OR shall be deposited through RTGS / NEFT / Fund Transfer to credit of account of **Canara Bank, ARM II Branch, A/c. No. 209272434, IFSC Code: CNRB0006298. (h)** For sale proceeds of Rs.50.00 Lakhs (Rupees Fifty lakhs) and above, the successful bidder will have to deduct TDS at a rate 1% or as applicable on the sale proceeds and submit the original receipt of TDS certificate to the bank. **(i)** All charges for Conveyance, Stamp Duty/GST/Registration Charges etc. As applicable shall be borne by the successful bidder only. **(j)** Authorised Officer reserves the right to postpone/cancel or vary the terms and conditions of the E-auction without assigning any reason thereof. **(k)** In case there are bidders who do not have access to the internet but interested in participating the E-auction, they can approach Canara Bank Circle office, Bengaluru or Canara Bank ARM II Branch, Bengaluru, who as a facilitating centre shall make necessary arrangements. **(l)** Bidder has to make due diligence and physical verification of property with regard to title, extent, area, dues, suits and cases etc. No claim subsequent to submission of bid shall be entertained by the bank. **(m)** After confirmation of sale, bidder's request cannot be accepted for refund of amount which is already paid and Bank will proceed as per SARFAESI Act.
For further details contact Authorised Officer, Canara Bank, **ARM Branch-2-** (9113092975, 8921102717, 9743619091, 9464534482, 8709675503,9945985611 and 080-25310181) **e-mail id** – cb6298@canarabank.com OR the service provider **M/s.PSB Alliance** (BAANKNET) - **e- mail**: support.BAANKNET@psballiance.com

SPECIAL INSTRUCTION/CAUTION:

Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Canara Bank nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder or vendor in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements/alternatives such as back –up, power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

Date: 06.11.2026, Place: Bengaluru **Sd/-, Authorized Officer, Canara Bank**

यूनियन बैंक ऑफ इंडिया Union Bank of India
भारत सरकार का उपक्रम A Government of India Undertaking

Asset Recovery Branch:
21 Veena Chambers Mezzanine Floor, Dalal Street, Near Bombay Stock Exchange, Fort, Mumbai-400023. **Email:** ubin0553352@unionbankofindia.bank.in

E-AUCTION SALE NOTICE (UNDER SARFAESI ACT)

15 DAYS E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISON TO RULE 8 (6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s), that the below described immovable property mortgaged / charged to the Secured Creditor, the Symbolic /Physical Possession of which has been taken by the Authorised Officer of Union Bank of India (Secured Creditor) will be sold on"AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" AND "WITHOUT RECOURSE BASIS" on Dated **26.11.2026 in between 12.00 Pm to 5.00 Pm** for recovery of respective amounts, due to the Union Bank of India (Secured Creditor) from the respective Borrower(s) and Guarantor(s) as mentioned below. The Reserve Price and Earnest Money Deposit will be as mentioned below, For details terms and conditions of the sale, please refer to the link provided in Union Bank of India (Secured Creditor) websitfe i.e.www.unionbankofindia.co.in. Bidder may also visit the website **https://baanknet.com.** The under mentioned properties will be sold by Online E- Auction through website : **https://baanknet.com on 26.11.2026** for recovery of respective amounts plus interest and other expenses in the respective borrowers accounts.

Online E- Auction through website :https://baanknet.com
Date & Time of Auction: 26.11.2026 at 12.00 PM to 05.00 P.M.

Lot No.	A) Name of the Borrower B) Name of the Branch C) Description of Property D) Name of the Owner/s	A) Reserve Price in Rupees B) Earnest Money Deposit (EMD) in Rupees C) Bid Increment in Rupees	Debt Due Contact Person and Mobile No. Inspection Date/Time	Encumbrance Possession: Symbolic/ Physical	Litigation If Any
1	**a) M/s Tulip Marketing** **b) Asset Recovery Branch Mumbai** **c) All the piece and parcel of the Land Size 2976 Sq. Ft**. surrounded by three side road & Residential House Ground & First Floor RCC Roofed Residential Building with Tile Roofing Site No P/I/D47-5-315, Shantinagara, Keladi Road, Analekoppa Extn., Sagra City, Ward No 3 Dist.: Shimoga, Karnataka, Pin -577401 **d) Mrs. Rehana Khanum (UBINMUMARB1132C)**	a) Rs. 76,25,000.00 b) Rs.7,62,500.00 c) Rs.80,000.00	Rs 4,62,87,249.91 (Rupees Four Crores Sixty Two Lakhs EightySeven Thousand Two Hundreds FortyNine & Paise NinetyOne Only) as on 24.05.2026 plus further interest thereon w.e.f. 25.05.2026 at applicable rate of interest, cost and other charges **Kishor C Kumar** **Mo No 7992466930**	Not known to A.O. Symbolic Possession	Not Known to Secured Creditor but Society Dues/ Municipal Dues may exist . Interested bidder/s are requested to verify all the dues independently before bidding for the secured asset.
2	a) M/s Tulip Marketing b) Asset Recovery Branch Mumbai c) All the piece and parcel of the Vacant residential Plot Size 2862 Sq. Ft. on one side road, Plot No. 3, K. No. 1765-1765-03, Shantinagara, Keladi Road, Analekoppa Extn., Sagra City, Ward No 3 Dist.: Shimoga, Karnataka, Pin -577401. **d) Mrs. Rehana Khanum(UBINMUMARB1132D)**	a) Rs.34,50,000.00 b) Rs.3,45,000.00 c) Rs.35,000.00		Not known to A.O. Symbolic Possession	

Bidders are requested to visit the Bank's website **www.unionbankofindia.co.in** for detailed terms & conditions of E-Auction and other details before submitting their Bids for taking part in the E-Auction. Bidder may also visit the website **https://baanknet.com** of Service Provider Indian Banks Auction Properties Information baanknet Portal.

The intending bidders must have valid e-mail id to participate in on-line Auction. The terms and conditions of sale shall be strictly as per the provisions of The Security Interest (Enforcement) Rules, 2002.

STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6) / RULE 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002

This may also be treated as notice under Rule 8(6) / Rule 9(1) of Security Interest (Enforcement) Rules, 2002 to the borrower/s and guarantor/s of the saidloan about the holding of E-Auction Sale on the above mentioned date.

For detailed terms and condition of the sale, please refer to the link provided i.e **www.unionbankofindia.co.in or https://baanknet.com.**

Sd/-
Place : Mumbai
Date :07.11.2026
Authorized Officer,
Union Bank of India

ಮಹಿಳೆ ಅಸ್ಥಿಪಂಜರ ಪತ್ತೆ

ಬೆಂಗಳೂರು: ಕೊಡಿಗೇಹಳ್ಳಿಯ ಬಿಬಿಎಂಪಿ ಸರ್ಕಾರಿ ಶಾಲೆ ಸಮೀಪದ ಆಟದ ಮೈದಾನದಲ್ಲಿ ಮಹಿಳೆ ಅಸ್ಥಿಪಂಜರ ಪತ್ತೆಯಾಗಿದ್ದು, ಕೊಲೆ ಶಂಕೆ ವ್ಯಕ್ತವಾಗಿದೆ. ಪೊಲೀಸರು ಕ್ರಮ ಕೈಗೊಂಡಿದ್ದಾರೆ.

ಡಾ.ವೆಂಕಟೇಶ್ವರ ಶರ್ಮಾ ಉದ್ಘಾಟನೆ | ಉ. ಬೆಂಗಳೂರಿನಲ್ಲಿ ನರರೋಗ ಚಿಕಿತ್ಸಾ ಸೌಲಭ್ಯ ಮೇಲ್ದರ್ಜೆಗೆ

ಹೆಣ್ಣೂರಿನ ಆಸ್ಪತ್ರೆಯಲ್ಲಿ ನ್ಯೂರೋ ಐಸಿಯು ಸ್ಪರ್ಶ



ಹೆಣ್ಣೂರಿನ ಸ್ಪರ್ಶ ಆಸ್ಪತ್ರೆಯಲ್ಲಿ ಆರಂಭಿಸಿರುವ ಅತ್ಯಾಧುನಿಕ ನ್ಯೂರೋ ಇಂಟೆನ್ಸಿವ್ ಕೇರ್ ಯುನಿಟ್ ಅನ್ನು ಡಾ.ಎಸ್. ವೆಂಕಟೇಶ್ವರ ಶರ್ಮಾ ಉದ್ಘಾಟಿಸಿದರು. ಜಸ್‌ದೀಪ್ ಸಿಂಗ್, ಕರ್ನಲ್ ರಾಹುಲ್ ತಿವಾರಿ, ಡಾ. ಮುರಳಿ ಮೋಹನ್, ಡಾ. ಎನ್. ನಿತಿನ್‌ಕುಮಾರ್ ಇತರರಿದ್ದರು.

ಬೆಂಗಳೂರು: ಉತ್ತರ ಬೆಂಗಳೂರಿನ ಹೆಣ್ಣೂರಿನ ಸ್ಪರ್ಶ ಆಸ್ಪತ್ರೆಯಲ್ಲಿ 10 ಹಾಸಿಗೆಗಳ ಅತ್ಯಾಧುನಿಕ ನ್ಯೂರೋ ಇಂಟೆನ್ಸಿವ್ ಕೇರ್ ಯುನಿಟ್ (ನ್ಯೂರೋ ಐಸಿಯು) ಅನ್ನು ಆರಂಭಿಸಿದ್ದು, ಇಸ್ರೋದ ಯು.ಆರ್. ರಾವ್ ಉಪಗ್ರಹ ಕೇಂದ್ರದ ಉಪನಿರ್ದೇಶಕ ಡಾ.ಎಸ್. ವೆಂಕಟೇಶ್ವರ ಶರ್ಮಾ ನೂತನ ಘಟಕವನ್ನು ಉದ್ಘಾಟಿಸಿದರು.

ಪಾರ್ಶ್ವವಾಯು, ಮಿದುಳು ಮತ್ತು ಬೆನ್ನುಹುರಿ ಗಾಯಗಳು, ಮೂರ್ಛೆ ರೋಗ ಸೇರಿ ಗಂಭೀರ ನರರೋಗ ಸಮಸ್ಯೆಗಳಿಗೆ 24 ಗಂಟೆಗಳ ತುರ್ತು ಚಿಕಿತ್ಸೆ ನೀಡುವ ಉದ್ದೇಶದಿಂದ ಈ ಘಟಕ ಸ್ಥಾಪಿಸಲಾಗಿದೆ. ವಿಡಿಯೋ ಇಇಜಿ, ಇಂಟ್ರಾಕ್ರೇನಿಯಲ್ ಪ್ರೆಶರ್ ಮಾನಿಟರಿಂಗ್, ಮೆಕ್ಯಾನಿಕಲ್ ವೆಂಟಿಲೇಶನ್ ಸೇರಿ ಅತ್ಯಾಧುನಿಕ ವೈದ್ಯಕೀಯ ಸೌಲಭ್ಯಗಳನ್ನು ಇಲ್ಲಿ ಕಲ್ಪಿಸಲಾಗಿದೆ.

ಇದೇ ಸಂದರ್ಭದಲ್ಲಿ ಸ್ಟೋಕ್ ಚಿಕಿತ್ಸೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ವೈದ್ಯಕೀಯ ತಂಡಗಳಿಗಾಗಿ ರೂಪಿಸಿರುವ 'ಸ್ಟೋಕ್ ಮ್ಯಾನ್ಯುಯಲ್' ಬಿಡುಗಡೆ ಮಾಡಲಾಯಿತು. ಅಲ್ಲದೆ, ನರರೋಗ, ನರಶಸ್ತ್ರಚಿಕಿತ್ಸೆ ಮತ್ತು ಹೃದಯರೋಗ ವಿಭಾಗಗಳನ್ನು ಒಳಗೊಂಡ ಸಮಗ್ರ ಮಿದುಳು ಮತ್ತು ಹೃದಯಾಘಾತ ತಡೆಗಟ್ಟುವಿಕೆ ಕ್ಲಿನಿಕ್‌ಗೂ ಚಾಲನೆ ನೀಡಲಾಯಿತು.

ಆಸ್ಪತ್ರೆಯ ಕ್ಲಸ್ಟರ್ ಸಿಒಒ ಕರ್ನಲ್ ರಾಹುಲ್ ತಿವಾರಿ ಮಾತನಾಡಿ, ಬದಲಾಗುತ್ತಿರುವ ಸಮುದಾಯದ ಅಗತ್ಯಗಳಿಗೆ ತಕ್ಕಂತೆ ಆರೋಗ್ಯ ಸೇವೆಗಳೂ ಮೇಲ್ದರ್ಜೆ ಗೇರಬೇಕಿದೆ. ನಗರ ವಿಸ್ತಾರವಾಗಿ ಬೆಳೆಯುತ್ತಿರುವ ಈ ಸಂದರ್ಭದಲ್ಲಿ ಜನರಿಗೆ ಸಮೀಪದಲ್ಲೇ ಅತ್ಯಾಧುನಿಕ ವೈದ್ಯಕೀಯ ಸೇವೆಗಳು ಲಭ್ಯವಾಗುವುದು ಇಂದಿನ ತುರ್ತು. ಹೆಣ್ಣೂರಿನಲ್ಲಿ ಆರಂಭವಾಗಿರುವ ಈ ನ್ಯೂರೋ ಐಸಿಯು, ಅತ್ಯುತ್ತಮ ವೈದ್ಯಕೀಯ ಪರಿಣತಿ ಹಾಗೂ ಕಾಳಜಿಯುಕ್ತ ಚಿಕಿತ್ಸೆಯನ್ನು ಜನಸಾಮಾನ್ಯರಿಗೆ ಸುಲಭವಾಗಿ ತಲುಪಿಸುವ ಬದ್ಧತೆ ಹೊಂದಿದೆ ಎಂದರು.

ಸ್ಪರ್ಶ ಆಸ್ಪತ್ರೆಗಳ ಸಿಇಒ ಜಸ್‌ದೀಪ್ ಸಿಂಗ್, ನ್ಯೂರೋ ಸರ್ಜರಿ ವಿಭಾಗದ ಮುಖ್ಯಸ್ಥ ಡಾ. ಮುರಳಿ ಮೋಹನ್, ಹಿರಿಯ ಸಮಾಲೋಚಕ ಡಾ.ಎನ್. ನಿತಿನ್‌ಕುಮಾರ್, ಹಿರಿಯ ವೈದ್ಯರು ಹಾಗೂ ಸಿಬ್ಬಂದಿ ಉಪಸ್ಥಿತರಿದ್ದರು.

ಸಾರ್ವಜನಿಕ ಸೂಚನೆ

ಸಾರ್ವಜನಿಕರಿಗೆ ಈ ಮೂಲಕ ತಿಳಿಸುವುದೇನೆಂದರೆ, ನಮ್ಮ ಕಕ್ಷಿದಾರರಾದ ಶ್ರೀಮತಿ ದೀಪಾ ಸಿಂಘಾಲ್ ಕೋಂ ಶ್ರೀ ಅನುಜ್ ಸಿಂಘಾಲ್ ಅವರು, ಈ ಕೆಳಗಿನ ವ್ಯಕ್ತಿಗಳೊಂದಿಗೆ ("ಮಾಲೀಕರು") 1. ಶ್ರೀ ಲೂಯಿತ್ ಎನ್. ಜಿನ್ ಶ್ರೀ ನಂಜುಂಡಪ್ಪ, 2. ಶ್ರೀಮತಿ ವಿನುತಾ ಬಿ. ಕೋಂ ಶ್ರೀ ಲೂಯಿತ್, 3. ಶ್ರೀ ಕೆ.ವಿ. ಸತ್ಯನಾರಾಯಣ ಗುಪ್ತ ಜಿನ್ ಕೆ. ಮಲ್ಲಿಕಾರ್ಜುನ ಶೆಟ್ಟಿ ಮತ್ತು 4. ಶ್ರೀ ನಟೇಶ್ ಆರ್.ಎಸ್. ಕೋಂ ಶ್ರೀ ಶಿವಣ್ಣ ಎಂ.ಜಿ.ರವರುಗಳಿಂದ ಈ ಕೆಳಗೆ ನಮೂದಿಸಲಾದ ಜಮೀನನ್ನು ಖರೀದಿಸಲು/ಸ್ವಾಧೀನಪಡಿಸಿಕೊಳ್ಳಲು ಮಾತುಕತೆ ನಡೆಸುತ್ತಿದ್ದಾರೆ.

ಎಲ್ಲಾ ಭಾಗ ಮತ್ತು ವಿಭಾಗಗಳನ್ನೊಳಗೊಂಡ ಕೃಷಿ ಜಮೀನಿನ ಸರ್ವೆ ನಂ. 105/3 (ಹಳೇ ಸರ್ವೆ ನಂ. 105) ವಿಸ್ತೀರ್ಣ 2 ಎಕರೆ ಈ ಆಸ್ತಿಯು ಕಗಲಹಳ್ಳಿ ಗ್ರಾಮ, ಹಾರೋಹಳ್ಳಿ ಹೋಬಳಿ, ಹಾರೋಹಳ್ಳಿ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಜಿಲ್ಲೆಯಲ್ಲಿದೆ. ಚಿಕ್ಕುಬಂದಿ: ಪೂರ್ವಕ್ಕೆ ಸರ್ವೆ ನಂ.50ರ ಜಮೀನು, ಪಶ್ಚಿಮಕ್ಕೆ ರಸ್ತೆ ಮತ್ತು ಸರ್ವೆ ನಂ. 50ರ ಜಮೀನು, ಉತ್ತರಕ್ಕೆ ಸರ್ವೆ ನಂ. 105/2ರ ಜಮೀನು, ದಕ್ಷಿಣಕ್ಕೆ ಸರ್ವೆ ನಂ. 104ರ ಜಮೀನು

ಮೇಲೆ ಉಲ್ಲೇಖಿಸಲಾದ ಆಸ್ತಿಗಳಲ್ಲಿ ಅಥವಾ ಅದರ ಯಾವುದೇ ಭಾಗದಲ್ಲಿ ಅಥವಾ ಅದರ ಮೇಲಿರುವ ಕಟ್ಟಡ/ನಿರ್ಮಾಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಯಾವುದೇ ವ್ಯಕ್ತಿ/ವ್ಯಕ್ತಿಗಳು ಅಥವಾ ಸಂಸ್ಥೆ/ಸಂಸ್ಥೆಗಳು, ಬ್ಯಾಂಕ್ ಅಥವಾ ಹಣಕಾಸು ಸಂಸ್ಥೆ ಸೇರಿದಂತೆ, ಯಾವುದೇ ರೀತಿಯ ಹಕ್ಕು, ಪಾಲು, ಸ್ವಾಮ್ಯ, ಹಿಡಾಸಕ್ತಿ, ಮಾಲೀಕತ್ವ ಅಥವಾ ಬೇಡಿಕೆಯನ್ನು ಹೊಂದಿದ್ದಲ್ಲಿ, ಅಂತಹ ಎಲ್ಲ ವ್ಯಕ್ತಿಗಳು/ಸಂಸ್ಥೆಗಳು ಈ ಮೂಲಕ ತಮ್ಮ ಹಕ್ಕು ಅಥವಾ ಕ್ಲೈಮ್‌ಗಳನ್ನು ಲಿಖಿತ ರೂಪದಲ್ಲಿ ಕೆಳಗೆ ಸಹಿ ಮಾಡಿರುವವರಿಗೆ ತಿಳಿಸಲು ಕೋರಲಾಗಿದೆ. ಅಂತಹ ಹಕ್ಕು ಅಥವಾ ಕ್ಲೈಮ್‌ಗಳು ಕಾನೂನಿನ ಪ್ರಕಾರ ಅಥವಾ ಇತರೆ ಯಾವುದೇ ರೀತಿಯಲ್ಲಿ, ವಾರಸುದಾರಿಕೆ, ವಿನಿಮಯ, ಪಾಲು ಸ್ವಾಧೀನ, ವಿಭಾಗ, ವರ್ಗಾವಣೆ, ಒಪ್ಪಂದ, ಮಾರಾಟ, ಹಕ್ಕು ನಿಯೋಜನೆ, ಉಯಿಲಿನ ಮೂಲಕ ಸ್ವಾಧೀನ, ಜಾರ್ಜ್, ಅಡಮಾನ, ಹೈಪೊಥಿಕೇಶನ್ (ಆಸ್ತಿಯ ಮೇಲೆ ಸಾಲದ ಭದ್ರತಾ ಹಕ್ಕು), ಬಾಡಿಗೆ, ಉಪಬಾಡಿಗೆ, ಗುತ್ತಿಗೆ, ಉಪಗುತ್ತಿಗೆ, ಲಿಯನ್ ಈಸ್‌ಮೆಂಟ್ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಬಾಕಿ ಇರುವ ವ್ಯಾಜ್ಯ ಪರವಾನಿಗೆ, ಒತ್ತೆ ಜಾಮೀನು, ಉಡುಗೊರೆ, ಟ್ರಸ್ಟ್, ಜೀವನಾಂಶ, ಸ್ವಾಧೀನ, ತಡೆಯಾಜ್ಞೆ, ಸಾಲಗಳು, ಮುಂಗಡ ಹಣ, ಜಪ್ತಿ ಅಥವಾ ಇತರೆ ಯಾವುದೇ ಹೊರೆ/ಬಾಧ್ಯತೆ ಒಪ್ಪಂದದ ಹಠಕ್ಕುಗಳು, ಯಾವುದೇ ಟ್ರಸ್ಟ್ ಅಡಿಯಲ್ಲಿ ಫಲಾನುಭವಿಯ ಹಿತಾಸಕ್ತಿ, ದೀರ್ಘಕಾಲದ ಬಳಕೆಯಿಂದ ಉಂಟಾಗುವ ಹಕ್ಕು ಖರೀದಿಯಲ್ಲಿ ಮೊದಲ ಆದ್ಯತೆಯ ಹಕ್ಕು ಮಾರಾಟ ಒಪ್ಪಂದ ಅಥವಾ ಇತರೆ ವಿಲೇವಾರಿ, ಬಾಕಿ ಇರುವ ದಾವೆ/ವಿಚಾರಣೆ, ಪಾಲುದಾರಿಕೆ, ಜಂಟಿ ಉದ್ಯಮ, ಕುಟುಂಬದ ವ್ಯವಸ್ಥೆ/ರಾಜಿ ಅಥವಾ ಯಾವುದೇ ನ್ಯಾಯಾಲಯ ಅಥವಾ ನ್ಯಾಯಮಂಡಳಿ ಹೊರಡಿಸಿದ ತೀರ್ಪು, ಆದೇಶ ಅಥವಾ ಅವಾರ್ಡ್ ಅಥವಾ ಕಾನೂನಿನ ಕಾರ್ಯಾಚರಣೆಯಿಂದ ಉಂಟಾಗುವ ಹಕ್ಕು ಸೇರಿದಂತೆ, ಯಾವುದೇ ರೀತಿಯಲ್ಲಿ ಉಂಟಾಗಿರಬಹುದು. ಆದ್ದರಿಂದ, ಅಂತಹ ಯಾವುದೇ ಹಕ್ಕು ಅಥವಾ ಕ್ಲೈಮ್ ಹೊಂದಿರುವವರು, ಈ ನೋಟಿಸ್ ಪ್ರಕಟವಾದ ದಿನಾಂಕದಿಂದ 14 (ಹದಿನಾಲ್ಕು) ದಿನಗಳೊಳಗಾಗಿ, ತಮ್ಮ ಹಕ್ಕು ಅಥವಾ ಪಾಲಿಗೆ ಸಂಬಂಧಿಸಿದ ದಾಖಲೆಗಳ ದೃಢೀಕೃತ ನಕಲುಗಳೊಂದಿಗೆ, ಕೆಳಗೆ ನಮೂದಿಸಿರುವ ವಿಳಾಸಕ್ಕೆ ಲಿಖಿತ ರೂಪದಲ್ಲಿ ತಿಳಿಸಲು ಈ ಮೂಲಕ ಕೋರಲಾಗಿದೆ

ಈ ನೋಟಿಸ್ ಪ್ರಕಟವಾದ ದಿನಾಂಕದಿಂದ 14 (ಹದಿನಾಲ್ಕು) ದಿನಗಳೊಳಗಾಗಿ, ಅಂತಹ ಯಾವುದೇ ಆಕ್ಷೇಪಣೆ/ಹಕ್ಕುಹೂಡಿಕೆ ಅಥವಾ ಅದಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ಪೋಷಕ ದಾಖಲೆಗಳೊಂದಿಗೆ ನಮಗೆ ಯಾವುದೇ ಲಿಖಿತ ಸೂಚನೆ ಸ್ವೀಕೃತವಾಗದಿದ್ದಲ್ಲಿ, ಸದರಿ ಆಸ್ತಿಗಳ ಮೇಲೆ ಮಾಲೀಕರು ಸಂಪೂರ್ಣ ಮತ್ತು ನಿರ್ವಿವಾದ ಹಕ್ಕು ಹೊಂದಿದ್ದಾರೆಂದು, ಸದರಿ ಆಸ್ತಿಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಯಾವುದೇ ಪ್ರತಿಕೂಲ ಹಕ್ಕು, ಸ್ವಾಮ್ಯ, ಹಿಡಾಸಕ್ತಿ ಅಥವಾ ಯಾವುದೇ ರೀತಿಯ ಬೇಡಿಕೆ ಇರುವುದಿಲ್ಲವೆಂದು ಹಾಗೂ ಸದರಿ ಆಸ್ತಿಗಳು ಯಾವುದೇ ರೀತಿಯ ಋಣಭಾರ ಅಥವಾ ಬಾಧ್ಯತೆಗಳಿಂದ ಮುಕ್ತವಾಗಿವೆ ಎಂದು ಪರಿಗಣಿಸಲಾಗುವುದು. ಅಂತಹ ಸಂದರ್ಭದಲ್ಲಿ, ನಮ್ಮ ಕಕ್ಷಿದಾರರು ಸದರಿ ಹಕ್ಕು ಅಥವಾ ಬೇಡಿಕೆಯನ್ನು ಪರಿಗಣಿಸದೆ, ಮಾಲೀಕರೊಂದಿಗೆ ಸದರಿ ಆಸ್ತಿಗಳಿಗೆ ಸಂಬಂಧಿಸಿದ ವ್ಯವಹಾರವನ್ನು ಪೂರ್ಣಗೊಳಿಸಲು ಸ್ವತಂತ್ರರಾಗಿರುತ್ತಾರೆ. ಅಲ್ಲದೆ, ಅಂತಹ ಯಾವುದೇ ವ್ಯಕ್ತಿಯು ಹೊಂದಿರಬಹುದಾದ ಹಕ್ಕು ಅಥವಾ ಕ್ಲೈಮ್ ಇದ್ದಲ್ಲಿ, ಅದನ್ನು ಅವರು ಸ್ವಯಂ ತ್ಯಜಿಸಿದ ಅಥವಾ ಕೈಬಿಟ್ಟ ಹಕ್ಕು ಎಂದು ಪರಿಗಣಿಸಲಾಗುವುದು ಮತ್ತು ಅಂತಹ ಯಾವುದೇ ಹಕ್ಕು ಅಥವಾ ಕ್ಲೈಮ್ ನಮ್ಮ ಕಕ್ಷಿದಾರರ ಮೇಲೆ ಯಾವುದೇ ರೀತಿಯಲ್ಲಿ ಬಾಧ್ಯಕರವಾಗಿರುವುದಿಲ್ಲ.

ವಿಶಾಲ್ ಭಟ್, ಪಾಲುದಾರರು
ಅನೋಮಾ ಲೀಗಲ್ ಗ್ರೂಪ್ ಎಲ್‌ಎಲ್‌ಪಿ, ವಕೀಲರು
ಮೊದಲ ಮಹಡಿ, ಎ1 ಟವರ್, ಗೋಲ್ಡನ್ ಎನ್‌ಕ್ಲೇವ್ (HAL) ಹಳೆಯ ವಿಮಾನ ನಿಲ್ದಾಣ ರಸ್ತೆ, ರುಸ್ತಮ್ ಬಾಗ್ ಲೇಔಟ್, ಬೆಂಗಳೂರು, ಕರ್ನಾಟಕ – 560017

ದಿನಾಂಕ: 28.10.2026

ಹೆಸರು ಬದಲಾವಣೆ

ಪರಮೇಶ ಕೆ ಸಿ/ಒ ಚಿತ್ರಶ್ರೀ ಪರಮೇಶ ಆದ ನಾನು ಫ್ಲಾಟ್ ನಂ.ಬಿ2, 2ನೇ ಮಹಡಿ, ಕಾಮಧೇನು ಮಂಜುಶ್ರೀ ಅಪಾರ್ಟ್‌ಮೆಂಟ್, 4ನೇ ಅಡ್ಡರಸ್ತೆ, ನಾಗಸಂದ್ರ, ತ್ಯಾಗರಾಜನಗರ, ಬೆಂಗಳೂರು-560070 ವಿಳಾಸದಲ್ಲಿ ವಾಸವಾಗಿದ್ದೇನೆ. ಆಕೆಯ ಜನನ ಪ್ರಮಾಣಪತ್ರದಲ್ಲಿ ಆಕೆಯ ಹೆಸರು **ಯಶಿಕ** ಎಂದು ಇರುತ್ತದೆ. ಇದೀಗ ಆಕೆಯ ಹೆಸರನ್ನು **ಯಶಿಕ ಪಿ** ಎಂದು ಬದಲಿಸಿರುತ್ತೇವೆ. ಆಕೆಯ ಮುಂದಿನೆಲ್ಲ ವಹಿವಾಟನ್ನು **ಯಶಿಕ ಪಿ** ಎಂಬ ಹೆಸರಿನಲ್ಲೇ ಮುಂದುವರೆಸುವುದಾಗಿ ದಿನಾಂಕ **05.11.2026**ರ ಪ್ರಮಾಣಪತ್ರದಲ್ಲಿ ಪ್ರಮಾಣೀಕರಿಸುತ್ತೇವೆ.

PUBLIC NOTICE

Our client intends to purchase Site bearing No. 9 formed in Sy.No. 151/2, 152/1 & 152/2 situated at Gokare Village, Kasaba Hobli , Devanahalli Taluk, Bengaluru Rural measuring East to West 50 feet and North to South 30 feet totally measuring 1500 sq.ft hereinafter called as the schedule property from its owner M/s. Elite Estates, represented by its Partner Sri. James Richard Pinto, No.5, 2nd Block, KHB building, 13th cross, Indiranagar, Bengaluru – 560 038. In this regard, our client intends to enter into sale agreement to purchase the Schedule property from its owner.

Any person/s. financial institutions, Banks, Societies, claiming any right/title/claim whatsoever over the Schedule Property should file their objections along with documentary proof in support of their claim, if any within 7 days from issuance of this notice. Objections will not be entertained which are not supported by documentary proof and if objections not received within 7 days, the same will not be entertained.

SCHEDULE PROPERTY

All that piece and parcel of Site bearing No. 9 formed in Sy.No. 151/2, 152/1 & 152/2 situated at Gokare Village, Kasaba Hobli , Devanahalli Taluk, Bengaluru Rural measuring East to West 50 feet and North to South 30 feet totally measuring 1500 sq.ft and bounded on the :East by : Private property; West by : Road; North by: Plot No.8 and South by : Plot No.10.

(Sri. D. S. Jayaraj)
Advocate
No.22/G-8, Ground & Second Floors, Krishna Towers, 3rd Main, Gandhinagar, Bengaluru - 560 009. **BENGALURU, DATE: 06.11.2026**

ರಾಜ್ಯ ಪೊಲೀಸರಿಗೆ ಬಡ್ತಿ ಗ್ಯಾರಂಟಿ

ಮೊದಲನೇ ಪುಟದಿಂದ...

ಇಲಾಖೆ ಮಾಹಿತಿ ಪ್ರಕಾರ, ಅಂದಾಜು 18 ವರ್ಷಗಳಿಗೂ ಅಧಿಕ ಸೇವೆಯನ್ನು ಕಾನ್‌ಸ್ಟೆಬಲ್ ಹುದ್ದೆಯಲ್ಲೇ ನಿರ್ವಹಿಸುತ್ತಿರುವ 246 ಪೊಲೀಸ್ ಕಾನ್‌ಸ್ಟೆಬಲ್ (ಸಶಸ್ತ್ರ) ಮತ್ತು 180 ಪೊಲೀಸ್ ಕಾನ್‌ಸ್ಟೆಬಲ್ (ಸಿವಿಲ್) ಇದ್ದಾರೆ. ಇವರಿಗೆ ಇಡೀ ಸೇವಾವಧಿಯಲ್ಲಿ ಒಂದೂ ಮುಂಬಡ್ತಿ ನೀಡಿಲ್ಲ. ಇದೇ ರೀತಿ ಹೆಡ್ ಕಾನ್‌ಸ್ಟೆಬಲ್, ಎಎಸ್‌ಐ ಹಾಗೂ ಪಿಎಸ್‌ಐ ಹುದ್ದೆಗಳಲ್ಲೂ ಸಾಕಷ್ಟು ಮಂದಿ ಬಡ್ತಿ ದೊರೆಯದೆ ದುಡಿಯುತ್ತಿದ್ದಾರೆ. ಈಗ ಬಡ್ತಿ ಪ್ರಕ್ರಿಯೆ ಆರಂಭವಾಗಿರುವುದು ಅವರ ಮುಖದಲ್ಲಿ ಮಂದಹಾಸ ಮೂಡಿಸಿದೆ.

ಬಡ್ತಿ ಪ್ರಕ್ರಿಯೆ ಹೇಗೆ?

- ಕಾನ್‌ಸ್ಟೆಬಲ್ ಹುದ್ದೆಯಲ್ಲಿ ಕನಿಷ್ಠ 8 ವರ್ಷ ಸೇವೆ ಪೂರೈಸಿದಲ್ಲಿ ಹೆಡ್ ಕಾನ್‌ಸ್ಟೆಬಲ್ ಹುದ್ದೆಗೆ ಬಡ್ತಿ
- ಕಾನ್‌ಸ್ಟೆಬಲ್ ಹುದ್ದೆಯಲ್ಲಿ ನೇಮಕಗೊಂಡ ಸಿಬ್ಬಂದಿಗೆ 3 ಬಡ್ತಿ ದೊರೆತರೆ ಎಸ್‌ಐ ಆಗಿ ನಿವೃತ್ತಿ ಸಾಧ್ಯ
- ಪಿಸಿ, ಎಚ್‌ಸಿ, ಎಎಸ್‌ಐ ಹಾಗೂ ಸಬ್ ಇನ್‌ಸ್ಪೆಕ್ಟರ್ ಹುದ್ದೆಗೂ ಹೀಗೆ ಹಂತಹಂತವಾಗಿ ಬಡ್ತಿ

ಪೊಲೀಸ್ ಮನೋಬಲಕ್ಕೆ ಕುತ್ತು

ಪೊಲೀಸ್ ಇಲಾಖೆಯಲ್ಲಿ 51,195 ಕಾನ್‌ಸ್ಟೆಬಲ್ ಹುದ್ದೆಗಳಿವೆ. ಹುದ್ದೆಗಳು ಇಲಾಖೆಯ ಒಟ್ಟು ಕಾರ್ಯಕಾರಿ ಹುದ್ದೆಗಳ (ಎಕ್ಸಿಕ್ಯೂಟಿವ್ ಹುದ್ದೆ) ಮಂಜೂರಾತಿ ಬಲದ ಶೇ.45.11 ಇದೆ. ಸಾರ್ವಜನಿಕರೊಂದಿಗೆ ಅತಿ ಹೆಚ್ಚು ಸಂವಹನ ನಡೆಸುವುದು ಪೊಲೀಸ್ ಕಾನ್‌ಸ್ಟೆಬಲ್‌ಗಳು, ಹೀಗಾಗಿ ಇವರಿಗೆ ಬಡ್ತಿ ದೊರೆಯದಿರುವುದು ಸಿಬ್ಬಂದಿ ಮನೋಬಲ ಕುಗ್ಗುವಂತೆ ಮಾಡುತ್ತದೆ ಎಂದು ಹಿರಿಯ ಅಧಿಕಾರಿಗಳು ಅಭಿಪ್ರಾಯಪಟ್ಟಿದ್ದಾರೆ.

ಏನೆಲ್ಲ ಮಾಹಿತಿ ಕೋರಿಕೆ?

ಕಾನ್‌ಸ್ಟೆಬಲ್‌ನಿಂದ ಹೆಡ್ ಕಾನ್‌ಸ್ಟೆಬಲ್‌ಗೆ, ಹೆಡ್‌ಕಾನ್‌ಸ್ಟೆಬಲ್‌ನಿಂದ ಎಎಸ್‌ಐಗೆ, ಎಎಸ್‌ಐನಿಂದ ಪಿಎಸ್‌ಐ ಹುದ್ದೆಗೆ ಸೇವಾವಧಿಯಲ್ಲಿ ಬಡ್ತಿ ಹೊಂದಿದ ಎಷ್ಟು ಸಿಬ್ಬಂದಿ ಇದ್ದಾರೆ? ಇದರಲ್ಲಿ 10 ವರ್ಷ, 15 ವರ್ಷ, 20 ವರ್ಷ ಹಾಗೂ 25 ವರ್ಷ ಸೇವಾವಧಿಯವರು ಎಷ್ಟಿದ್ದಾರೆ ಎಂಬ ಮಾಹಿತಿ ತರಿಸಿಕೊಂಡಿದ್ದಾರೆ.

ಅನುಷ್ಠಾನವಾಗದ 3 ಬಡ್ತಿ ಶಿಫಾರಸು

ಪೊಲೀಸ್ ವ್ಯವಸ್ಥೆ ಸುಧಾರಣೆಗಾಗಿ ರಾಷ್ಟ್ರಮಟ್ಟದಲ್ಲಿ ರಚಿಸಿದ್ದ ಪದ್ಮನಾಭಯ್ಯ ಹಾಗೂ ಮುಶಾಹರಿ ಸಮಿತಿಗಳು ಕಾನ್‌ಸ್ಟೆಬಲ್‌ಗಳಿಗೆ ಅವರ ಸೇವಾವಧಿಯಲ್ಲಿ ಕನಿಷ್ಠ 3 ಮುಂಬಡ್ತಿ ಕೊಡಬೇಕು ಎಂದು ಶಿಫಾರಸು ಮಾಡಿವೆ. ಆದರೆ, ಈ ಶಿಫಾರಸು ಕಡತಗಳಲ್ಲೇ ಉಳಿದಿದ್ದು, ನಿಯಮದ ಪ್ರಕಾರ ಮುಂಬಡ್ತಿ ಪ್ರಕ್ರಿಯೆಗಳು ನಡೆದಿಲ್ಲ ಎಂದು ಕೆಳಹಂತದ ಸಿಬ್ಬಂದಿ ಆರೋಪಿಸಿದ್ದಾರೆ.

ಗಲಾಟೆ ಬಿಡಿಸಲು ಹೋದ ವ್ಯಕ್ತಿ ಮೇಲೆ ಭಿಕ್ಷುಕರಿಂದ ಹಲ್ಲೆ

ಬೆಂಗಳೂರು: ರಸ್ತೆ ಪಕ್ಕ ಭಿಕ್ಷುಕರು ಗಲಾಟೆ ಮಾಡುತ್ತಿರುವುದನ್ನು ಕಂಡು ಬಿಡಿಸಲು ಹೋದ ವ್ಯಕ್ತಿಯೊಬ್ಬರ ಮೇಲೆ ಭಿಕ್ಷುಕರ ಗುಂಪು ಹಲ್ಲೆ ನಡೆಸಲು ಮುಂದಾಗಿರುವುದು ಕೆ.ಆರ್. ಮಾರುಕಟ್ಟೆ ಮೆಟ್ರೋ ನಿಲ್ದಾಣದ ಬಳಿ ನಡೆದಿದೆ. ಭಿಕ್ಷುಕರ ಮೇಲೆ ಮಾನವಿಯತೆ ತೋರಿಸಲು ಹೋಗಿದ್ದ ರಘು ಎಂಬುವರು ಪೇಚಿಗೆ ಸಿಲುಕಿ ವಿ.ವಿ ಪುರ ಪೊಲೀಸ್ ಠಾಣೆ ಮೆಟ್ಟಿಲೇರಿ ರಕ್ಷಣೆ ಪಡೆದರು. ಹಲ್ಲೆಗೊಳಗಾದ ವ್ಯಕ್ತಿಯೇ ಯಾವುದೇ ದೂರು ನೀಡಲು ಮುಂದಾಗಿಲ್ಲ.

ರಾತ್ರಿ 8 ಗಂಟೆ ವೇಳೆಗೆ ನಾಲ್ವರು ಭಿಕ್ಷುಕರು ಹಣಕಾಸಿನ ವಿಚಾರಕ್ಕೆ ಗಲಾಟೆ ಮಾಡುತ್ತಿದ್ದರು. ಮೂವರು ಭಿಕ್ಷುಕರು ಒಬ್ಬ ಭಿಕ್ಷುಕನ ಮೇಲೆ ಹಲ್ಲೆ ಮಾಡುತ್ತಿದ್ದರು. ಬಿಡಿಸಲು ಮುಂದಾದಾಗ ಚಾಕುವಿನಿಂದ ಹಲ್ಲೆಗೆ ಯತ್ನಿಸಿದ್ದಾರೆ.

ಸಂಪುಟ ಸ್ಥಾನ ಭರ್ತಿ ನಿಗಮ ನೇಮಕ ಶೀಘ್ರವೇ ಮತ್ತೆ ದೆಹಲಿಗೆ ಸಿಎಂ ಡಿಕೆಶಿ

ಮೊದಲನೇ ಪುಟದಿಂದ...



ಇನ್ನು ರಾಮಲೀಲಾ ಮೈದಾನದಲ್ಲಿ ನಡೆದ ಪ್ರತಿಭಟನೆಯಂತೆ ಕೇಂದ್ರ ಚುನಾವಣಾ ಆಯುಕ್ತರ ರಾಜೀನಾಮೆಗೆ ಆಗ್ರಹಿಸಿ ನ.26ರಂದು ದೆಹಲಿಯಲ್ಲಿ 'ಸಂವಿಧಾನ ಬಚಾವೋ' ಹೆಸರಿನಲ್ಲಿ ಹೋರಾಟ ನಡೆಸಲು ಕಾಂಗ್ರೆಸ್ ವರಿಷ್ಠರು ತೀರ್ಮಾನಿಸಿದ್ದಾರೆ.

ಆತುರ, ಆತಂಕವೇಕೆ?: ಸುಪ್ರೀಂ ಕೋರ್ಟ್ ಆದೇಶದಂತೆ ಡಿಸೆಂಬರ್ ಅಂತ್ಯದ ಒಳಗಾಗಿ ಜಿಬಿಎ ಚುನಾವಣೆ ನಡೆಸುವುದು ಅನಿವಾರ್ಯವಾಗಿದೆ. ಇದರ ಜತೆಗೆ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ಚುನಾವಣೆ ನಡೆಸಲೇಬೇಕೆಂಬ ಉದ್ದೇಶವೂ ಸರ್ಕಾರದ್ದಾಗಿದೆ. ಈ ನಡುವೆ ಎಸ್ ಐಆರ್ ವಿರುದ್ಧ ಫ್ರೀಡಂ ಪಾರ್ಕ್‌ನಲ್ಲಿ ಪ್ರತಿಭಟನೆ ನಡೆಸಿದ್ದ ರಾಜ್ಯ ಕಾಂಗ್ರೆಸ್ 2025 ಜನವರಿಯ ರಾಜ್ಯ ಮತದಾರರ ಪಟ್ಟಿ ಆಧಾರದಲ್ಲಿ ಚುನಾವಣೆ ನಡೆಸುವ ನಿರ್ಣಯವನ್ನು ಘೋಷಿಸಿದೆ